Summary in terms of Regulation 13(1B) of the Competition Commission of India (Procedure in regard to the Transaction of Business relating to Combinations) Regulations, 2011 (as amended)

A. Name of the Parties

1. The parties to the combination are:
   
   (a) Capgemini S.E. ("Acquirer"); and

   (b) Altran Technologies S.A. ("Target");

   Acquirer and Target are collectively referred to as “Parties”.

B. Type of the Combination

2. The proposed transaction concerns acquisition by the Acquirer of sole control over the Target ("Proposed Transaction").

3. The Proposed Transaction is being notified to the Competition Commission of India ("Commission") under Section 5(a) of the Competition Act, 2002.

C. Area of Activity of the Parties to the combination

4. Capgemini S.E. is a publicly-traded European company (Societas Europaea) incorporated under French law, which was founded in 1967. Capgemini is active in IT services on a worldwide basis. Capgemini is active in more than 40 countries, and is organised around four business lines, namely (i) Consulting – Strategy and Transformation; (ii) Application Services; (iii) Technology and Engineering Services; and (iv) Other Managed Services. Capgemini provides engineering services through its Digital, Engineering and Manufacturing Services (“DEMS”) business line, formerly known as Sogeti High Tech. Through DEMS, Capgemini provides assistance and support to its customer’s internal engineering teams.

5. Altran Technologies S.A. is a publicly-traded joint stock company (société anonyme) incorporated under French law. Altran is active on a worldwide basis in the provision of engineering services. Altran is active in more than
30 countries, and had nearly 47,000 employees by the end of 2018. Headquartered in France, Altran has five “Global Engineering Centres” in India, Mexico, North Africa, Portugal, and Ukraine bringing together about 17,500 engineers.

D. Relevant Market

6. The Parties submit that their businesses are complementary in nature. The Parties have minimal overlaps in the provision of engineering services in India. The Parties submit that the identification and delineation of a relevant market in India is not necessary for evaluating the competitive effect of the Proposed Transaction and therefore, the definition of the relevant market should be left open.

7. However, to aid the Commission’s assessment of the Proposed Transaction, the relevant market may be defined as the ‘market for engineering services in India’.